



Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of anticipatory bail *provisionally* till 24.11.2021. In case of the petitioner being arrested by the police on or before 24.11.2021, he shall be released on bail provisionally on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Deoghar (Mahila) P.S. Case No.02 of 2020 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-